

Sail's Coal Import

8404. SHRI CHIRANJI LAL SHARMA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the Inter-Ministerial group constituted regarding the import of coking coal from Australia has submitted its report; and

(b) if so, the details of its recommendations?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Yes, Sir.

(b) The report of the Inter-Ministerial group along with its recommendations are still under examination in the Government.

T.V. Relay Centre in Dhulliya in Maharashtra

8405. SHRI MANIKRAO HODLYA GAVIT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any proposal to set up a T.V. Relay Centre in Dhulliya in Maharashtra;

(b) if so, the details thereof;

(c) whether any site has been selected for this purpose;

(d) the area likely to be covered by the above T.V. Centre; and

(e) the funds allocated for this purpose?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) to (e). Three low power

(100 W) TV transmitters one each at Dhule, Nandurbar and Shahad, are at present functioning in Dhule district of Maharashtra. Whereas there is no approved scheme at present to establish an additional TV transmitter in Dhule district, it is the endeavour of the Government to extend T.V. service to uncovered parts of the district as expeditiously as possible, depending upon the availability of funds for this purpose.

Permission to Private Sector to Establish T.V. and Radio Stations in Uncovered Areas

8406. SHRI A.R. ANTULAY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government are considering to allow private sector to establish TV and Radio Stations for putting out programmes in uncovered areas of the country; and

(b) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) No, Sir.

(b) Does not arise.

Criminal Cases Pending in Supreme Court/High Courts

8407. SHRI A.R. ANTULAY: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of criminal cases tried in the High Courts and the Supreme Court;

(b) the number of such cases pending for disposal for the last five to seven years; and

(c) the number of criminal cases for which trial has been completed and decision to be taken before the expiry of nine years after the occurrence of the alleged offence?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) to (c). The information is being collected and will be laid on the Table of the House.

Sale of Confiscated Consumer Goods by Customs Retail Shops in Delhi

8408. SHRI RAM SAGAR (Saidpur): Will the Minister of FINANCE be pleased to state:

(a) whether the confiscated consumer goods are sold to persons recommended by the high officials and not on the basis of first come first serve basis;

(b) if so, the reasons therefor;

(c) whether a number of letters were received by the Collector of Customs, Delhi, in regard to the functioning of the Customs Retail Shop; and

(d) if so, the details thereof and the action taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). Bulk sale of seized/confiscated consumer goods is made approved Co-operative Societies and to State Civil Supplies Corporations/State Co-operative Federations for further sale to bonafide consumers through Co-operative Societies, Super Bazaars, Sahakari Bhandars etc. Such goods are also offered for sale to Military/Police/Para-Military canteens. A small quantity of such consumer goods are also sold in retail through Customs Retail Shops to bonafide consumers on 'First come first served' basis.

(c) and (d). Yes, Sir. There were complaints that the Customs Retail Shop was not selling goods on 'First come First served' basis. The following steps have since been taken to improve the working of Delhi Customs Retail Shop:

(i) The staff strength has been increased;

(ii) More space has been provided for display of goods being offered for sale;

(iii) Surprise visits are made regularly by the senior officers to ensure proper functioning of the Shop;

(iv) The details of the terms being offered for sale and their rates are being prominently displayed on a Notice Board outside the Retail Shop.

Constitution of Advisory Committee for each Nationalised Bank

8409. SHRI R. JEEVARATHINAM: Will the Minister of FINANCE be pleased to state:

(a) whether Government have any proposal to constitute an advisory Committee for each nationalised bank at the district level;

(b) if not, whether Government propose to constitute any other similar body in order to enable the banks to serve the people more usefully particularly in the matter of providing loan facilities; and

(c) if so, whether Government propose to appoint local Members of Parliament as non-official members on such bodies?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c). No advisory committee has